

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 08<sup>th</sup> day of September, 2005.

CONTEMPT PETITION NO. 182 OF 2004

Hon'ble Mr. A.K. Bhatnagar, Member- J.  
Hon'ble Mr. D.R. Tiwari, Member- A.

Kripa Shankar, Raj Murty Pandey,  
S/o Sri Raj Murty Pandey,  
R/o 174 Y/18, New Mehdauri, Teliarganj,  
Allahabad.

.....Applicant

Counsel for the applicant : Sri M.K. Upadhyay

V E R S U S

1. Udal Krishna, Director, Postal Services,  
Allahabad Region, Allahabad.
2. C.P. Jaiswal,  
Senior Superintendent of Post Offices,  
Allahabad Division, Allahabad.

.....Respondents

Counsel for the Respondent: Sri Saumitra Singh

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM

By order dated 14.02.2005 respondents were directed to comply with the order dated 19.04.2004 passed in O.A No. 937/99 within 6 weeks or show cause by filing CA as to why contempt petition be not admitted. Learned counsel for the respondents invited our attention to paragraph 6, 7 and 8 of the <sup>✓</sup> ~~directing~~ Counter Affidavit and submitted that the ~~compliance~~

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of the order, dated 19.04.2004 passed in O.A No. 937/04 has been complied with.

2. We have gone through the counter affidavit as well as annexure filed along with it. Learned counsel for the applicant also admitted this fact. Therefore, we find no case of contempt is made out. Accordingly contempt petition is rejected. Notices issued are discharged. However, liberty is given to the applicant to come on the original side, if so advised.

*Naresh*  
MEMBER- A.

*WJ*  
MEMBER- J.

/ANAND/